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HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/DR-HCIND/ **120**

Indore, Dated 07th January, 2013

From:

The Deputy Registrar/
State Public Information Officer,
High Court of M.P., Bench at Indore.


To,

Ms. Priti Keshwani,
Advocate
66, Swaminarayan Street,
Near Sahitya Sabha,
M.G. Road,
INDORE - 452 007

Please refer to your application dated 07/01/2013, registered at our I.D. No. 37/2012-13, addressed to the undersigned regarding supply of authenticate copy of Order No.RTIA/DR-HCIND/6320 dated 14/12/2012 passed by this authority in the application registered at I.D. No.28/2012-13 filed by Mr. Sunil R. Sachdev, Mumbai and the same is enclosed as below for reference under Rule 3 of the High Court of M.P. (Right to Information) Rules 2006 as upon being satisfied, the requested information does not appear to fall in one or more of the categories listed in section 8 & 9 of the Right to Information Act 2005:-

1.	Authenticate copy of the Order No.RTIA/DR-HCIND/6320 dated 14/12/2012 passed by this authority in the application registered at I.D. No.28/2012-13 filed by Mr. Sunil R. Sachdev, Mumbai (Total 04 sheets)
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Encl: As above.


(A.V. MANDLOI)
DY.REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

(O/C)